

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH**

CP/CA No. 421(ND)/2017

IN THE MATTER OF:

Suraj Miglani & Anr. APPLICANT / PETITIONER
Vs
Miglani Construction Pvt. Ltd. & Ors. RESPONDENT

SECTION:

Under Section 241

Order delivered on 21.12.2017

Coram:

CHIEF JUSTICE M. M. KUMAR
Hon'ble President

DEEPA KRISHAN
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the PETITIONER :- Ms. Sridevi Pannikar, Advocate
Ms. Charu Rustogi, Advocate


For the RESPONDENT No. 1, 2 & 3 :- Mr. Sonal Anand, Advocate
Mr. Aayush Sai, Advocate

For the RESPONDENT No. 4 :- Mr. Manoj Kumar Garg, Advocate
Mr. Siddhartha Pat, Advocate

ORDER

Learned Counsel for the respondent requests for some time to file reply within four weeks with a copy in advance to the Learned Counsel for the Petitioner. Rejoinder, if any, be filed within two weeks thereafter.

List on 15th February, 2018


CHIEF JUSTICE M. M. KUMAR
PRESIDENT


DEEPA KRISHAN
MEMBER (TECHNICAL)